

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2807
ANSWERED ON 12.12.2024**

SETTING UP OF THERMAL POWER PLANT IN KHAJURAHO

2807. SHRI VISHNU DATT SHARMA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has any proposal or plan to set up thermal power plant in Khajuraho in Chhattarpur district of Madhya Pradesh considering the requirement of energy in the Bundelkhand region;**
- (b) if so, the details regarding the status of the project along with the timelines of execution of the said project; and**
- (c) if not, the reasons therefor?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (c) : Power generation is a de-licensed activity under Section-7 of Electricity Act, 2003 and any generating company may establish, operate and maintain a generating station without obtaining license under this Act if it complies with the technical standards related to connectivity with the grid. However, at present there is no proposal or plan to set up a thermal power plant in Khajuraho of Chhatarpur district of Madhya Pradesh by the Government.
